

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 523 1993.

DATE OF DECISION 19.4.93

V. P. Narayanan Nair Applicant (s)

Mr. M.R. Rajendran Nair Advocate for the Applicant (s)

Versus

Sub Divisional Inspector (Postal) Respondent (s)
Vaikom Sub Division, Vaikom

Mr. Joy George, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N. DHARMADAN JUDICIAL MEMBER

The Hon'ble Mr. R. RANGARAJAN ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

MR. N. DHARMADAN JUDICIAL MEMBER

M.P. Dy. No. 3959/93 was taken up on mention. This M.P. has been filed for a direction to respondent to give weightage to the past service of applicant in the regular selection. At the time when O.A. was taken on 22.3.93 we ~~were~~ already passed I.R. directing respondent to consider the applicant also in the regular selection for the post of EDDA, Kallar South P.O. Hence, on agreement we have decided to dispose of the O.A. itself which has been filed ~~for~~ ^{with} a limited prayer for a declaration that the applicant is entitled to be considered for selection for regular appointment as EDDA, Kallara South P.O. after giving due weightage to his past service.

2. According to applicant he is working as EDDA, Kallara South P.O. provisionally w.e.f. 5.1.93 and he is even now continuing in that post. It is for the respondent to decide whether the applicant's service is also to be given weightage in view of O.A. 29/90, 625/91, 626/91 etc.

3. After hearing ^{both} Counsel on both sides, we are of the view that the application can be disposed of with direction to the respondent that applicant may also be considered in the regular selection giving due weightage to his past service if he is eligible for the same. It is further made clear that the applicant may be allowed to continue in the present post till a regular selection and appointment is made by the respondent.



(R. RANGARAJAN)
ADMINISTRATIVE MEMBER


19.4.93
(N. DHARMA DHAN)
JUDICIAL MEMBER

19.4.93

kmn